## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P. 236/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SH. RAVIKUMAR DURAISAMY

Member (T))

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017

NAME OF THE PARTIES:

Jameks Engineering Pvt. Ltd.

V/s

Aryan Electricals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

1) Shrhinaye S.S. Adifa Por. 2141

## TCP 236/I&BP/NCLT/MB/MAH/2017

ORDER

1. Learned Representative is present.

2. Form No.5 dated 14.07.2017 for a Debt amount of Rs.15,03,125 is on record. However, not delivered Form No.5 and requisite Notice of Demand. The name of the IRP also has not been proposed. For due compliance time is granted. To be complied with on or before 22<sup>nd</sup> August, 2017.

3. Matter is adjourned to 12th September, 2017.

Sd/-

Sd/-

RAVIKUMAR DURAISAMY Member (Technical) Date. 28.07.2017.

M.K. SHRAWAT Member (Judicial)